

	Andhra Pradesh	Tamil Nadu	Pondicherry
Seismic data acquired (GLK)			
2D	2871	1265	151
3D	3673	4602	-
Exploratory wells drilled (No.)			
	74	67	01
Accretion of Oil+Oil Equivalent gas			
Inplace (MMT)	13.5	21.59	-
Ultimate reserves (MMT)	8.42	7.0	-

(b) The exploratory efforts in Cauvery Basin have resulted in discovery of 17 oil and 9 gas finds with establishment of 97.92 MMTOE of in-place and 16.46 MMTOE of recoverable, reserves in the basin. Currently 15 oil and gas fields are under production.

(c) and (d) The Government have approved in principle the concept of a Southern Gas Grid to transport gas from the Western Offshore fields, supplemented by imported natural gas/LNG.

Guidelines for Treatment of Patients in Private & Government Hospitals

882. DR. BIZAY SONKAR SHASTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Many private hospitals refuse critical patients" appearing in the Hindustan Times dated January 14, 1998;

(b) if so, whether it is a fact that majority of the private hospitals refused critical patients on the plea of non-availability of beds in their hospitals;

(c) if so, whether the Government have provided exemption from custom duty for importing equipment and subsidised land to these hospitals; and

(d) if so, the action taken by the Government to provide adequate medical facilities to the critical patients/poor patients in private hospitals?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) As per directions of Hon'ble Supreme Court, instructions have been issued by the Central Government

to all State Governments/Central Government Hospitals and by the Government of NCT of Delhi to all Hospitals including private Hospitals in National Capital, not to deny admission to victims of road accidents brought to their Hospitals, and to provide them necessary treatment irrespective of it being a medico-legal case or not.

(c) and (d) Some States have given land and other facilities at concessional rates and prescribed free treatment for poor patients in lieu thereof. Similarly Custom Duty exemption had been extended to certain Hospitals and Diagnostic Centres, who were expected to provide free indoor/outdoor treatment to the poor. The State Governments are required to check whether these conditions are being met by private Hospitals/Nursing Homes. The general experience has been that the requirement of free treatment is being met only partially at places.

[Translation]

LPG Connections

883. SHRI JAYSINHJI CHAUHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether some gas agencies have committed irregularities in the allotment of cooking gas connections;

(b) if so, the details of such agencies in each State; and

(c) the action proposed to be taken against those agencies by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) According to PUS Oil Companies, some cases of irregularities in allotment of cooking gas connection have been reported during 1997-98.

(b) The details of established complaints relating to forced sale of hot plate, out of turn unauthorised release of connections reported in the country during the year 1997-98 are as under :-

1997-98

77

(c) Appropriate penal action was taken against the erring distributors under the Marketing Discipline Guidelines, which included warning letters, fines and suspension.

Border Wing in Gujarat

884. SHRI P.S. GADHAVI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received any request from the Government of Gujarat for creation of Third Battalion of Border Wing of Home Guard;

(b) if so, the details thereof; and

(c) the time by which it is likely to be finalised?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) Two additional battalions of Border Wing Home Guards were sanctioned for Gujarat in November, 1997. No request for sanctioning an additional battalion for the State is under consideration of the Central Government.

[English]

Oil Refinery in Andhra Pradesh

885. DR. T. SUBBARAMI REDDY : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether in a major diversification move, the ONGC propose to set up an oil refinery in Andhra Pradesh;

(b) if so, the place where the refinery is likely to be set up;

(c) the total cost of expenditure to be involved therein; and

(d) the time by which the final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (d) ONGC is carrying out a feasibility study to set up a mini-refinery in Krishna-Godavari Basin in Andhra Pradesh at an estimated cost of approximately Rs. 30 Crores. No final decision has been taken on this project so far by ONGC.

Drilling of Krishna-Godavari Basin

886. SHRI. R. SAMBASIVA RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Oil and Natural Gas Corporation has modified its drilling in Krishna-Godavari basin;

(b) if so, the estimated amount to be required for the purpose; and

(c) the time by which the drilling of Krishna-Godavari basin is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) to (c) Drilling in the basin is a

continuous process which changes depending upon locations identified on the basis of data acquisition/processing and interpretation.

The estimated amount earmarked by ONGC on drilling in Krishna-Godavari basin, both onshore and offshore, during 1998-99 is Rs. 169.04 crores. No firm time frame can be indicated.

[Translation]

Central Grant to Indian Red Cross Society of Madhya Pradesh

887. SHRI MOTILAL VORA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether the Indian Red Cross Society of Rajnandgaon in Madhya Pradesh had demanded Rs. 60,00,000/- under Artificial Limbs/Appliances Assistance programme but the Social Welfare Department, Madhya Pradesh had sent a recommendation for Rs. 45,26,000/- to the Central Government;

(b) if so, the details of assistance released so far;

(c) the time by which the balance assistance is likely to be released;

(d) whether any letter/memoranda from Members of Parliament has been received in this regard;

(e) if so, the details thereof; and

(f) the action taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes Sir.

(b) As per the policy prevailing during 1996-97, in Ministry of Welfare, a maximum amount of Rs. 6.00 lakh could be provided to any implementing agency on meeting the procedural requirement. Accordingly, a sum of Rs. 6.00 lakh was given to Indian Red Cross Society Rajnandgaon, MP during 1996-97.

(c) The nature of financial assistance provided under ADIP Scheme is non-recurring. Funds are provided for a particular financial year. The society has been advised that in case, it is interested in additional grants, it should forward necessary documents viz. list of beneficiaries, Utilisation certificate and audited accounts for the financial assistance provided during 1996-97, alongwith a fresh proposal for the current financial year. The request will be considered further on receipt of these necessary documents.